

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH ::::GUWAHATI-5.

O.A.No. 245 of 1997

11.9.1998
DATE OF DECISION.....

Dr A.K. Chowdhury

(PETITIONER(S))

In person

ADVOCATE FOR THE
PETITIONER(S)

VERSUS

Union of India and others

RESPONDENT(S)

Mr G. Sarma, Addl. C.G.S.C.

THE HON'BLE MR JUSTICE D.N. BARUAH, VICE-CHAIRMAN
THE HON'BLE

1. Whether Reporters of local papers may be allowed to see the Judgment ?
2. To be referred to the Reporter or not ?
3. Whether their Lordships wish to see the fair copy of the judgment ?
4. Whether the Judgment is to be circulated to the other Benches ?

Judgment delivered by Hon'ble Vice-Chairman



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.245 of 1997

Date of decision : This the 11th day of September 1998

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

Dr A.K. Chowdhury,
Chief Medical Officer,
P & T Dispensary, Shillong.Applicant
The applicant appears in person.

- versus -

1. The Union of India, represented by the Secretary, Department of Health, Ministry of Health & Family Welfare, New Delhi.
2. The Additional Director, Central Government Health Scheme, Headquarter, New Delhi.Respondents
By Advocate Mr G. Sarma, Addl. C.G.S.C.

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O R D E R

BARUAH.J. (V.C.)

This application has been filed by the applicant praying for direction to the respondents to pay his leave salary and joining time pay. According to the applicant these have not been given to him. Situated thus, the applicant submitted several representations (Annexures 8 to 11) before the authority. In spite of the repeated representations the authority has not done anything in that regard. Hence the present application.

2. In due course the respondents entered appearance and filed written statement. In their written statement the respondents have stated that the leave salary and joining time pay have been paid to the applicant as per calculations.



3. I have heard the applicant in person and Mr G. Sarma, learned Addl. C.G.S.C. According to the applicant he was not given his leave salary as entitled to under the rules. But this has been refuted by Mr Sarma. According to Mr Sarma the applicant's claim is not tenable inasmuch as he is not entitled to the same.

4. After hearing the applicant and the learned Addl. C.G.S.C. I am of the opinion that without a reasoned order on the representation submitted by the applicant before the authority, it is difficult for this Tribunal to come to any decision. Therefore, it will be expedient if the respondents dispose of the representation with a reasoned order. Accordingly I dispose of this application with direction to the respondents to dispose of the representation of the applicant as early as possible at any rate within a period of one month from the date of receipt of this order. If the applicant is still aggrieved he may approach this Tribunal, if so advised.

5. The application is accordingly disposed of. No order as to costs.



(D. N. BARUAH)
VICE-CHAIRMAN